

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date: 9.11.2020**

**Appeal No. 201 of 2020**

Inventure Growth and Securities ...Appellant  
Limited

Versus

Securities and Exchange Board of India ...Respondent

Mr. Kunal Katariya, Advocate with Mr. Ravi Vijay Ramaiya, Chartered Accountant and Mr. Sahebrao Buktare, Advocate i/b Shah & Ramaiya Chartered Accountants for the Appellant.

Mr. Abhiraj Arora, Advocate i/b. ELP for the Respondent.

**With  
Misc. Application No. 179 of 2020  
(Urgent Hearing & Interim Relief)  
And  
Appeal No. 205 of 2020**

Sanjay Gupta ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Nirali Mehta, Practicing Company Secretary  
with Mr. Suyash Bhandari, Advocate i/b.  
Mindspright Legal for the Appellant.

Mr. Abhiraj Arora, Advocate i/b. ELP for the  
Respondent.

**With**  
**Misc. Application No. 186 of 2020**  
**(Urgent Hearing)**  
**And**  
**Misc. Application No. 187 of 2020**  
**(Interim Relief)**  
**And**  
**Appeal No.208 of 2020**

APL Infrastructure Private Limited                      ...Appellant

Versus

Securities and Exchange Board of India              ...Respondent

Ms. Nirali Mehta, Practicing Company Secretary  
with Mr. Suyash Bhandari, Advocate i/b.  
Mindspright Legal for the Appellant.

Mr. Abhiraj Arora, Advocate i/b. ELP for the  
Respondent.

**With**  
**Appeal No. 216 of 2020**

Deepak Thakkar

...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Priyanshu Mishra, Advocate for the Appellant.

Mr. Abhiraj Arora, Advocate i/b. ELP for the Respondent.

**With  
Appeal No. 227 of 2020**

Yatin B. Shah ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. K.C. Jacob, Advocate i/b Corporate Law Chambers India for the Appellant.

Mr. Abhiraj Arora, Advocate i/b. ELP for the Respondent.

**With  
Appeal No. 228 of 2020**

Hardik Mithani & Anr. ...Appellants

Versus

Securities and Exchange Board of India ...Respondent

Mr. K.C. Jacob, Advocate i/b Corporate Law Chambers India for the Appellants.

Mr. Abhiraj Arora, Advocate i/b. ELP for the Respondent.

**With  
Appeal No. 239 of 2020**

Rakesh Sharma ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Rakesh P. Sharma the Appellant-in-person.

Mr. Abhiraj Arora, Advocate i/b. ELP for the Respondent.

**With  
Appeal No. 242 of 2020**

Dharmesh Shah ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Akshada Pasi, Advocate for the Appellant.

Mr. Abhiraj Arora, Advocate i/b. ELP for the Respondent.

Order:

1. List for hearing on 7<sup>th</sup> December, 2020.
2. Interim relief, if any, shall be continued till the next date of hearing.
3. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.
4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will

act on production of a digitally signed copy sent by fax  
and/or email.

Justice Tarun Agarwala  
Presiding Officer

Dr. C. K. G. Nair  
Member

Justice M.T. Joshi  
Judicial Member

9.11.2020  
RHN